

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 554 of 2020

IN THE MATTER OF:

Mr. Mahendra Govindlal Agarwal **...Appellant**

Vs

Taranjot Resources Pvt. Ltd. & Anr. **....Respondents**

Present:

For Appellant: Mr. Rahul Chitnis, Advocate

For Respondents: Ms. Natasha Dhruman Shah, Advocate for Respondent No. 1

Mr. CS Niyati Sengar, Advocate for Respondent No. 2

ORDER
(Through Virtual Mode)

24.07.2020 For filing Response/Reply Affidavit of Respondent No. 1 in physical form as well as that of Vakalatnama, at request of the Learned Counsel for Respondent No. 1, the matter is adjourned to **5th August, 2020**.

The Learned Counsel appearing for Interim Resolution Professional (Respondent No. 2) prays for time for filing of Response/Reply Affidavit in physical form. For filing of Reply Affidavit of Respondent No. 2 in physical form, time is granted till 5th August, 2020.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(Alok Srivastava)
Member(Technical)